



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 04th ~~September~~ October, 2019

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SRO:- Whereas, on 20.02.2019 Police Station Zainpora received an information through reliable sources to the effect that accused Shamas-u-Din Mir S/o Ab. Khaliq Mir R/o Safanagri Zainpora has constructed a hideout in his cowshed for terrorists of HM outfit, so that the terrorists can hide there to carryout terrorist /subversive activities; and

2. Whereas, a case FIR No. 11/2019 U/S 19 ULA(P) Act, 1967 was registered at Police Station Zainapora and investigation initiated; and

3. Whereas, during the course of investigation, on the basis of statements of witnesses, the seizure memos and other evidence, Photography of the hideout was conducted and from the hideout arms ammunition viz 01 AK-MAG, 12 AK round and a Pouch were recovered, the Investigating Officer established a prima-facie case against the accused person namely; Shams-u-Din Mir S/o Ab. Khaliq Mir R/o Safanagri Zainpora under section 7/25 A. Act and 19 of the Unlawful Activities (Prevention) Act 1967; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section

(2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Shams-U-Din Mir S/o Ab. Khaliq Mir R/o Safanagri Zainpora for the commission of offences punishable U/S 19 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.11/2019 of P/S Zainpora.

By order of Government of Jammu and Kashmir.

Sd/-

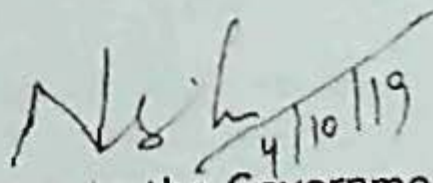
Principal Secretary to the Government
Home Department

Dated: 04.09.2019
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No. Home/Pros/97/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-25/S/2019/37954-56 dated 26/06/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


4/10/19
Under Secretary to the Government
Home Department